



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 061/850/2020
(Dy No. 4042/2020)

This the 24th day of September, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)

1. Dinesh Bharti, aged 34 years son of Sh. Tara Chand, R/o H. No. 13/1, Patoli Mangotrain, Jammu.
2. Jabeena Gulzar alias Jabeena Begum age 42 years D/o Gulzar Mir, W/o Shabir Ahmed Mir, R/o Batapora, Kupwara, Kashmir.

.....Applicants
(Advocate: Sri Satyajeet)

Versus

1. Union Territory of J&K, through Commissioner Secretary to Govt., Industrial & Commerce Department, Civil Secretariat J&K, Srinagar.
2. Additional Chief Secretary (Finance), Civil Sectt. Srinagar.
3. Director, Industries & Commerce Department, Kashmir.
4. General Manager, District Industrial Centre, Srinagar.

.....Respondents
(Advocate: Mr. Amit Gupta, AAG)

O R D E R**Delivered by: Hon'ble Mr. Anand Mathur, Member (A):**

During the course of arguments, Learned counsel for the applicant submitted that it would be in the interest of justice if the O.A is disposed of with direction to the respondents to dispose of his representation within a stipulated period of time.

2. In view of the above submissions made by the applicants' counsel, O.A is disposed of with direction to the respondents/competent authority to consider and decide the representation of the applicant by passing a reasoned and speaking order within a period of three weeks from the date of receipt of a certified copy of this order. It is made clear that we have not entered into the merit of the case.
3. O.A is disposed of accordingly. No costs.

**(Mr. Anand Mathur)
Member (A)**

**(Rakesh Sagar Jain)
Member(J)**

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